**FORM A**
**PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF SGM STEELS PRIVATE LIMITED**

| **RELEVANT PARTICULARS** | | |
|---|---|---|
| 1. | Name of Corporate Debtor | **SGM STEELS PRIVATE LIMITED** |
| 2. | Date of Incorporation of Corporate debtor | 19th October, 2007 |
| 3. | Authority Under which corporate debtor is incorporated /Registered | Registrar of Companies, New Delhi<br>Under the Companies Act, 1956 |
| 4. | Corporate Identity Number /Limited Liability Identity of corporate debtor | **CIN: U27310DL2007PTC169617** |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | **Registered office:**<br>House No 73, 1st Floor, Prashant Vihar, Blk-F, Rohini, North West Delhi-110085, India<br><br>**Former Registered Office Address:**<br>A-26, Basement Pushpanjali Enclave, Pitampura, New Delhi, North West-110034 |
| 6. | Insolvency Commencement date in respect of corporate debtor | 22nd March, 2022 (Order Received dated on 23rd March, 2022) |
| 7. | Estimated Date of closure of insolvency resolution process | 18th September, 2022 (180th day from the date of commencement of Insolvency resolution process) |
| 8. | Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional | Mr. Akhil Ahuja<br>IBBI/IPA-001/IP-P-02072/2020-2021/13213 |
| 9. | Address and Email of the Interim Resolution Professional as registered with the Board | D-65, Ground Floor, ZBC - 001 ,Defence Colony, South, National Capital Territory of Delhi-110024<br><br>Email:- caakhilahuja@gmail.com |
| 10. | Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9 | Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon – 122018<br><br>Email:- cirpsgmsteel@gmail.com |
| 11. | Last Date of Submission of Claims | 5th April, 2022 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and<br>(b)Details of authorized representatives are available at:- | (a)Web Link:-<br>https://ibbi.gov.in/home/downloads<br>(b) Not Applicable |

**Notice** is hereby given that the National Company Law Tribunal, Bench – VI, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **SGM Steels Private Limited** on 22nd March, 2022**.**

The creditors of **SGM Steels Private Limited** are hereby called upon to submit their claims with proof, on or before **5th April, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

**Akhil Ahuja**
**Interim Resolution Professional**
**IBBI Reg. No.- IBBI/IPA-001/IP-P-02072/2020-2021/13213**
**For SGM Steels Private Limited**
**Email: cirpsgmsteel@gmail.com, caakhilahuja@gmail.com**

Place: New Delhi
Date: 24th March, 2022